

NATIONAL COMPANY LAW TRIBUNAL  
COURT-V, MUMBAI BENCH

207. C.P. (IB)/927(MB)2023

**IN THE MATTER OF**

Rounak Mehta Prop. of Rising Solis

VS

TBSE HOTELS PRIVATE LIMITED

Section 9 of the Insolvency and Bankruptcy Code, 2016

**Order Delivered on 04.07.2024**

CORAM:

MS. REETA KOHLI  
MEMBER (J)

MS. MADHU SINHA  
MEMBER (T)

**Appearance through VC/Physical/Hybrid Mode:**

For the Operational Creditor: Adv. Sonali Pawar (PH)

For the Respondent: Adv. Manoj Mishra (PH)

**ORDER**

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Both the parties have advanced their arguments. Learned counsel for the Petitioner has tendered her written submissions in Court. Taken on record. The Counsel for the Respondent prays for a short adjournment to tender his written submission. In view of the request made adjourned to **12.07.2024**.

SD/-  
MADHU SINHA  
Member (Technical)  
//Anmol//

SD/-  
REETA KOHLI  
Member (Judicial)